GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:5746 ANSWERED ON:30.04.2010 IT ARREARS. Alagiri Shri S.

Will the Minister of FINANCE be pleased to state:

- (a) the details of private educational institutions against which Income Tax Arrears are due for the last three years;
- (b) the details of prosecutions pending in this regard; and
- (c) the steps taken or proposed to be taken for early disposal of such cases?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE (SHRI. S.S. PALANIMANICKAM)

- (a) The information is not centrally maintained.
- (b) Does not arise in view of (a) above.
- (c) For recovery of outstanding demands against an assessee, each CCIT Region undertakes steps to recovery them by various measures including constituting a Task Force. The Task Force also looks into the Demand Difficult to recover which could be outstanding for various reasons like protective demand, companies under liquidation, no adequate assets for recovery, demand notified under special courts, B1FR cases, stay granted by various authorities etc. The higher authorities also take up the matter with CIT (Appeals) and Income Tax Appellate Tribunal for disposal of high demand cases on priority basis.